

OA-847/94.

August 01, 1994.

(2)

Shri G. S. Walia, counsel
for the applicant.

Shri V. G. Rege, counsel
for the Respondents.

Shri Rege submits that the
impugned order dated 28/6/1994
is being re-examined by the
I.C.A.R. and a longer time
of 8 weeks may be given.

Time granted. Put up for ~~final~~
hearing on 10/x/1994. Interim
Relief to continue till then.

If however the I.C.A.R. is
not able to dispose of the
matter, they should ensure
that the reply is filed before
the next date of hearing.

JH
28

1/8/94
order/Judgment despatched
to (s) (s)
on 8/8/94

12/8/94

M.R. Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A).

10/10/94

Shri G. S. Walia - learned Counsel
for applicant.

Shri V. G. Rege - learned Counsel
for respondents.

The respondents have given a
document dt. 10th August, 94
wherein the Maternity leave
of the applicant has been
restored. The applicant

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Submits, since the prayer made has been conceded by the respondents, In the circumstances the OA is dismissed as withdrawn.

Order/Judgement despatched
to Applicant/Respondent (s)
on 24/10/97
dt. 24/10/97

(B.S. Hegde)
m (T)

24/10/97